

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 107**  
**(IB)-922(PB)/2018**

**IN THE MATTER OF:**

State Bank of India ..... Applicant/petitioner  
Vs.  
M/s. Advance Sufactanta India Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 03.04.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant/petitioner: None.  
For the Respondent(s): Mr. Pankej Seth, Advocate

**ORDER**

List for arguments on 23.04.2019.

Sdl-

(M. M. KUMAR)  
PRESIDENT

Sdl-

(S. K. MOHAPATRA)  
MEMBER (TECHNICAL)